

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3091  
ANSWERED ON:23.03.2005  
ABOLITION OF IMMIGRATION CHECK CLEARANCE  
Athawale Shri Ramdas;Mishra Dr. Rajesh Kumar

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether the Indian Passport holders are still requiring Immigration Check Clearance from Proctor of Emigration (PoE) for some countries;
- (b) if so, the details and the reasons thereof ;
- (c) whether the Government is considering to completely abolish the clearance in the near future;
- (d) if so, the details in this regard ;
- (e) whether the Government had signed any agreement with certain countries to send labourers there ;
- (f) if so, the number of labourers so sent during the last three years and till date , country-wise;
- (g) whether some provision has been made in these agreements for providing wages and other facilities to the labourers; and
- (h) if so, the details thereof ?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI JAGDISH TYTLER)

- (a)&(b) Yes, Sir. Only persons with ECR (Emigration Clearance Required) endorsed passports are required to obtain emigration clearance from the Protectors of Emigrants before going abroad for employment. The objective is to ensure that vulnerable categories of unskilled/semi-skilled workers and women seeking employment as housemaids and domestic workers have proper employment documents and do not face difficulties on arrival in the foreign countries. However, persons going to any of the 54 countries (list annexed) are exempted from obtaining emigration clearance as these countries have adequate immigration controls and provide access to grievance redressal fora to foreign migrant workers.
- (c) No, Sir.
- (d) Does not arise.
- (e) No, Sir.
- (f) to (h) Does not arise.